

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:454
ANSWERED ON:21.11.2000
ENCROACHMENT OF LAND IN DELHI
RAMDAS ATHAWALE

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the land mafia have encroached the land worth millions of rupees earmarked for green belt in Delhi;
- (b) if so, whether the Delhi High Court has issued notices in October, 2000 to the Union Government in this regard;
- (c) if so, the details thereof;
- (d) whether the Government and DDA have submitted their replies to Delhi High Court;
- (e) if so, the details thereof; and
- (f) the steps being taken by the Union Government to remove encroachment from the said land?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

- (a): Some encroachments existing on the green area have been noticed through the years.
- (b): Yes, Sir.
- (c): Hon`ble High Court of Delhi has issued notice in CWP No.6324/2000 on 20.10.2000 to file reply in the matter. The case is listed for next hearing on 15.1.2001.
- (d)&(e): Not yet. It would be filed before the date of hearing.
- (f): The removal of encroachments from public lands, including green areas is a continuous process, and the concerned agencies viz L&DO, DDA, MCD, NDMC, et take action for their detection and removal under the relevant laws/rules. The Union Government has also issued instructions to all the concerned agencies from time to time reiterating the need to take effective action for removal of encroachments from all public lands including the lands in question, and the same is being closely monitored.